

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

To

Mr/Mtr. _____

NO: LD(Estt)2020/03-CoS.

Dated: 10 – 03 – 2020.


Subject:- Details of APRs pending with Reviewing/Accepting Authority and list of officers/officials who have not filed Immovable Property Returns.

Sir/Madam,


In continuation to this Department's letter of even number dated 16-01-2020 regarding the subject cited above. In this connection, it is requested kindly to ensure timely submission Immovable Property Returns and writing up of APRs as per the schedule within a period of one week positively otherwise action will be initiated against you.

The matter may kindly be treated as **Most Urgent.**

Yours faithfully,


10/3

Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.


10.03.2020